

HIGH COURT OF JUDICATURE AT ALLAHABAD

TENDER NOTICE

“Sealed Tenders are invited from reputed firms for the establishment of High Court Magh Mela Camp 2013- 14 within 31th December 2013 at Sangam, near Akshayawat Marg, Allahabad. The Tenderes will have to deposit security money of Rs.20,000/- alongwith tender. The sealed tender should reach in the office of Registrar (N) upto 2.00 pm on or before 10.10.2013.

The following works are being proposed to be executed in connection with Establishment/Installed of High Court, Magh Mela 2013-14. The decision of of Registrar General shall be final in accepting of any tender of rejecting of all the tenders.

1.

- (a) One Darbari Tent and Pandal for Hon'ble the Chief Justice complete with well furnished items.
 - (b) 10 Swiss cottages for Hon'ble Judges complete with well furnished items.
 - (c) 01 Swiss cottage for the Registrar General complete with well furnished items.
 - (d) 01 Swiss cottage for the Registrar (P) complete with well furnished items.
 - (e) Two Chholdaries core for Class IV staff on duty and one for police guards. Who are deputed for the security of the camp complete with well furnished items.
 - (f) One cottage for the camp office of the Nazarat complete with well furnished items.
 - (g) Samiyana complete with well furnished items.
 - (h) Tin Boundary Wall of size of 10 fts. Height for the total area of High Court Camp size approximate 200x300 fts. Installed with glow sign board of High Court at Judicature a Allahabad alongwith Emblem.
 - (I) 15 Latrines and bathrooms covered with tin and 10 kitchen covered with Tin complete with well furnished.
 - (j) Furnishing of all the cottage and Darbari Tent flooring with bricks, kasa, paira and carpet.
2. 10,000 Bricks for kyari and furnishing in the tent and 1000 sq ft. Morang for carpeting in the camp area.

Terms & Conditions are as follows:-

- (I) The rate of tender are to be submitted for High Court, Magh Mela Camp, 2013-14 regarding supply & arrangement of tentage etc.
- (II) The approved firm are to be furnished a contract on non-Judicial stamp paper within one week from receipt the order.
- (III) The security money so deposited by the tenderer /approved firm will be withheld, if the work will not completed within the time by the approved firm in spite of receipt of work order.
- (IV) Following papers are essential to be furnished by the each tenderer:-
 - (a) Stock position as well as capability of supply.
 - (b) Experience of Installation V.V.I.P. Camp earlier work done and its certificate issued by the institutions.
- (V) The name of two representatives of the approved firm are to be furnished alongwith his name, address and mobile no. Who will be authorized by the firm by whom the work will be carried out at the disposal of Court Officer.
- (VI) Labour & transportation charges etc. will be borne by the approved Tenderer.
- (VII) The loss, due to rain natural calamity fire etc. will be borne by Tenderer.

- (VIII) If the work so executed by the approved Tenderer at the satisfaction of the Court will found not up to the mark, the payment shall be withheld accordingly.
- (IX) No tender will be entertained without depositing Security money /Earnest money.
- (X) The responsibility of the execution of the work shall be borne by the legal heir of approved Tenderer on death case.
- (XI) Supply and arrangement of all tent /cottage will be deemed alongwith its fitting such as Bamboo, BALLI, KHUTA, RASSI, KANATH, Iron Frame etc. alongwith furniture and furnishing items as per requirement & status of Hon'ble Judges which will not be out of amount approved in tender.
- (XII) All supplied items will be fresh neat and clean and up to the mark of the dignity of the Hon'ble High Court.

Sd/-

(Lal Ji Singh)
Deputy Registrar (N)